

DIVISION BENCH  
COURT - II

**P-111**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/146(KB)2022  
IA(I.B.C)/284(KB)2024

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24<sup>TH</sup> MAY 2024**

IN THE MATTER OF	THE BANK OF BARODA LIMITED VS MR. SUBRATA BASU
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Ms. Sanjana Nandi, Adv. ] for the FC  
  
Ms. Shreya Chaudhury, Adv. ] for the RP  
Mr. M. L. Kabari, Adv.  
  
Ms. Amrita Pandey, Adv. ] for the Respondents  
Mr. G. Pandey, Adv.

**ORDER**

1. Ld. Counsel for the parties present.
2. A last chance is given to raise objection to the report of RP within 10 (ten) days.
3. Since RP has not demanded any remuneration towards his duty, an amount of Rs. 75,000/- be paid to the RP by the Creditor.
4. List this matter **on 22.07.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**